

(2021) 05 SEBI CK 0087

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 104 Of 2021, Appeal No.81, 85, 86, 216 Of 2021

Future Corporate Resources Pvt. Ltd. & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 13-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0087

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Vivek Shah, Shruti Rajan, Yugandhara Khanwilkar, Anubhav Ghosh, Ravishekhar Pandey, Kunal Katariya, Ravi Vijay Ramaiya, Sahebrao Wamanrao Buktare

Judgement

1. Three weeks time is allowed to the appellant in Appeal No. 216 of 2021 to file a rejoinder. List on July 6, 2021.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.